

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.3411-3421 OF 2005

INDERPREET SINGH KAHLON & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record
and with office report)

WITH

Civil Appeal NO.3422 of 2005

(With appln(s) for permission to place addl. documents on record
and with office report)

Civil Appeal NO.3410 of 2005

Civil Appeal NO.3409 of 2005

(With office report)

Civil Appeal NOS.3405-3408 of 2005

(With office report)

Civil Appeal NOS.3456-3459 of 2005

(With appln.(s) for exemption from filing c/c of the impugned
judgment and with prayer for interim relief)

Civil Appeal NOS.3446-3447 of 2005

(With appln.(s) for exemption from filing c/c of the impugned
judgment, impleadment and with prayer for interim relief)

Civil Appeal NO.3402 of 2005

(With office report)

Civil Appeal NOS.3449-3455 of 2005

(With appln.(s) for exemption from filing c/c of the impugned judgment and with office report)

Civil Appeal NO.3463-3464 of 2005

(With appln.(s) for exemption from filing c/c of the impugned judgment and with prayer for interim relief)

Civil Appeal NO.3460 of 2005

(With prayer for interim relief and office report)

Civil Appeal NO.3401 of 2005

(With office report)

Civil Appeal NO.3445 of 2005

(With prayer for interim relief)

Civil Appeal NO.3399 of 2005

(With office report)

Civil Appeal NO.3404 of 2005

(With office report)

Civil Appeal NO.3444 of 2005

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Civil Appeal NO.3441 of 2005

(With prayer for interim relief)

Civil Appeal NO.3439 of 2005

(With prayer for interim relief)

Civil Appeal NOS.3428-3436 of 2005

(With prayer for interim relief)

Civil Appeal NO.3440 of 2005

(With office report)

Civil Appeal NO.3438 of 2005

(With appln. for permission to place addl. documents on record and
with prayer for interim relief)

Civil Appeal NO.3442 of 2005

(With prayer for interim relief)

Civil Appeal NO.3437 of 2005

(With prayer for interim relief)

Civil Appeal NO.3403 of 2005

(With office report)

Civil Appeal NO.3427 of 2005

(With office report)

Civil Appeal NO.3461 of 2005

(With prayer for interim relief)

Civil Appeal NO.3400 of 2005

(With prayer for interim relief and office report)

Civil Appeal NO.3477 of 2005

(With appln. for permission for urging addl. facts and with
prayer for interim relief)

Civil Appeal NO.3475 of 2005

(With office report)

Civil Appeal NO.3426 of 2005

(With prayer for interim relief)

Writ Petition (C) No.14 of 2004

Civil Appeal NO.3423 of 2005

(With appln.(s) for exemption from filing c/c of the impugned
judgment and with prayer for interim relief and office report)

Civil Appeal NO.3448 of 2005

(With prayer for interim relief)

Civil Appeal NOS.3472-3474 of 2005

Civil Appeal NO.3489 of 2005

Civil Appeal NO.3491 of 2005

(With prayer for interim relief and office report)

Date: 31/01/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

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For Appellant(s)

Dr. Rajeev Dhawan, Sr.Adv.

Mr. Manoj Swarup,Adv.

Mr. Ashish Mohan,Adv.

Mr. Uday Gupta,Adv.

Mr. Neeraj Sharma,Adv.

Mr. A.K. Ganguli, Sr.Adv.

Mr. Jitendra Mohan Sharma,Adv.

Mr. Sandeep Singh,Adv.

Mr. Mahabir Singh, Sr.Adv.

Ms. Madhusmita Bora,Adv.

Mr. Nikhil Jain,Adv.

Mr. D. Mahesh Babu,Adv.

Mr. B.S. Malik, Sr.Adv.

Mr. Naresh Kumar,Adv.

Mr. Nidhesh Gupta,Adv.

Ms. Nidhi Gupta,Adv.

Mr. Vinod Shukla,Adv.

Ms. S. Janani,Adv.

Mr. Dinesh Verma,Adv.

Ms. Suresh Kumari,Adv.

Mr. A.P. Mohanty,Adv.

Mr. J.P. Tripathi,Adv.

Mr. S.C. Paul,Adv.

Mr. G.S. Mann,Adv.

Ms. Roopa Paul,Adv.

Ms. Chanchal Goel,Adv.

Mrs. Rekha Pandey,Adv.

Mr. Sushil Kumar Jain,Adv.

Ms. Pratibha Jain,Adv.

Mr. Ram Niwas,Adv.

Mr. A.P. Dhamija,Adv.

Mr. H.D. Thanvi,Adv.

Mr. Sarad Singhanian,Adv.

Mr. Pradeep Agarwal,Adv.

Mr. Balkrishan Sharma,Adv.

Mr. Gurminder Singh,Adv.

Mr. A.P. Dhamija,Adv.

Ms. Rani Maheshwari,Adv.

Ms. Pratibha Jain,Adv.

Mr. Puneet Bali,Adv.

Mr. Prabhjit Jauhar,Adv.

Ms. Anita Narwal,Adv.

Mr. S.S. Jauhar,Adv.

Mr. S.B. Upadhyay,Adv.

Mr. Shiv Mangal Sharma,Adv.

Mr. Sanjay Das,Adv.

Mr. Ajay Bansal,Adv.

Mr. Neeraj Kumar Jain,Adv.

Mr. Aditya Kumar Chaudhary,Adv.

Mr. Bharat Singh,Adv.

Mr. Sanjay Singh,Adv.

Mr. Ugra Shankar Prasad,Adv.

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Mr. Rajiv Atma Ram, Sr.Adv.

Mr. Ashok K. Mahajan,Adv.

Mr. Paramjit Batta,Adv.

Mr. Vineet Bhagat,Adv.

Mr. Debasis Misra,Adv.

Mr. Rajshekhar Rao,Adv.

Mr. Nikhil Nayyar,Adv.

Mr. Vipin Gogia,Adv.

Ms. Jaspreet Gogia,Adv.

Mr. Gurinder P. Singh,Adv.

Mr. K.K. Gogia,Adv.

Mrs. Jayshree Anand,Adv.

Mr. Karuna Karmahali,Adv.

Mr. Rana Ranjit Singh,Adv.

Mr. R.C. Kohli,Adv.

Mr. P.N. Puri,Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr.Adv.

Mr. R.K. Rathore, AAG, Pb.

Ms. Vimla Sinha,Adv.

Mr. Abhushek Chaudhary,Adv.

Mr. Gaurav Bhatia,Adv.

Mr. Saad Shervani,Adv.

Ms. Niranjana Singh,Adv.

Mr. Gaurav Liberahan,Adv.

Mr. Adarsh Upadhyay,Adv.

Mr. Arun K. Sinha,Adv.

Mr. Rakesh Singh, Adv.

Mr. Mukesh Kumar Sinha, Adv.

Mr. P.P. Rao, Sr. Adv.

Mr. A. Mariarputham, Adv.

Ms. Aruna Mathur, Adv.

for M/S. Arputham, Aruna & Co.

Mr. Sarup Singh, Sr. Addl. Adv. Gen., Pb.

Mr. Jatinder Kumar Bhatia, Adv.

Mr. Bimal Roy Jad, Adv.

Mr. M.P. Shorawala, Adv.

UPON hearing counsel the Court made the following

O R D E R

half of Dr. Rajeev Dhawan, learned senior counsel appearing on be

the appellant(s) commenced arguments at 10.35 a.m. and concluded at 2.15

appearing on p.m. Thereafter, Mr. A.K. Ganguli, learned senior counsel

behalf of the appellant(s) made arguments upto 2.40 p.m. Thereafter, Mr

Mr. Neeraj B.S. Malik, learned counsel made arguments upto 3.10 p.m.

Kumar

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s. Mr. Sushil Jain, learned counsel made arguments for about five minute

minutes. Mr. Kumar Jain, learned counsel made arguments for about 10

0 p.m. and Gurminder Singh, learned counsel commenced arguments at 3.3

was on his legs when the Court rose for the day at 4.00 p.m.

The matter remained part-heard.

(A.S. BISHT)	(RAJESH DHAM)	(PUSHAP LATA BHARDWAJ)
COURT MASTER	COURT MASTER	COURT MASTER

ITEM NO.101 COURT NO.9 SECTION IV
(PART-HEARD)

Date: 01/02/2006 These Appeals were called on for hearing today.

CORAM AND APPEARANCE : SAME AS ON 31/01/2006

UPON hearing counsel the Court made the following

O R D E R

10.35 Mr. Gurminder Singh, learned counsel resumed arguments at

a.m. and concluded at 12.55 p.m. Mr. Puneet Bali, learned counsel for the
sh appellant(s) made his submissions for five minutes. Thereafter, Mr. Nidhe

Rakesh Gupta, learned counsel made arguments upto 2.25 p.m. Mr.

ab Dwivedi, learned senior counsel appearing on behalf of the State of Punj

commenced arguments at 2.30 p.m. and was on his legs when the Court rose for the day at 4.00 p.m.

The matter remained part-heard.

AJ)

(A.S. BISHT)

(RAJESH DHAM)

(PUSHAP LATA BHARDW

COURT MASTER

COURT MASTER

COURT MASTER

...6/-

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ITEM NO.101

COURT NO.9

SECTION IV

(PART-HEARD)

Date: 02/02/2006 These Appeals were called on for hearing today.

CORAM AND APPEARANCE : SAME AS ON 31/01/2006

UPON hearing counsel the Court made the following

O R D E R

half Mr. Rakesh Dwivedi, learned senior counsel appearing on behalf of the State of Punjab resumed arguments at 10.35 a.m. and concluded at 12.20 p.m. Thereafter, Mr. P.P. Rao, learned senior counsel appearing on behalf of Punjab & Haryana High Court commenced arguments and senior counsel concluded at 3.00 p.m. Dr. Rajeev Dhawan, learned

submissions from appearing on behalf of the appellant(s) made his reply

el, 3.00 p.m. to 3.45 p.m. Thereafter, Mr. A.K. Ganguli, learned senior couns

Mr. Nidhesh Gupta, learned, Mr. Gurminder Singh and Sushil Kumar Jain made their submissions till 4.00 p.m.

listed for hearing Civil Appeal No.3426/2005 be delinked and be

after four weeks.

st of the Arguments concluded and judgment reserved in re

y, matters. Written submissions, if any, to be filed by Monday, 6th Februar

2006.

AJ) (A.S. BISHT) (MEENU SETHI) (PUSHAP LATA BHARDW

COURT MASTER

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